

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

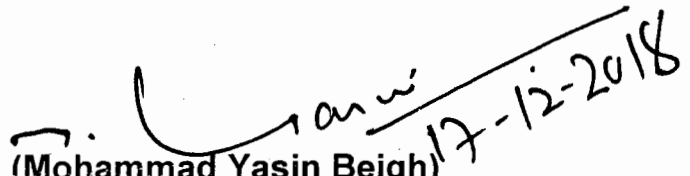

No: 1228/L.P Dated: 17-12-2018

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Gurpreet Singh
S/O Avtar Singh
R/O House No.1775/F, Shastri Nagar, Jammu

vide Notification No.1563 dated 03.03.2018 has been declared as Absolute/Final.

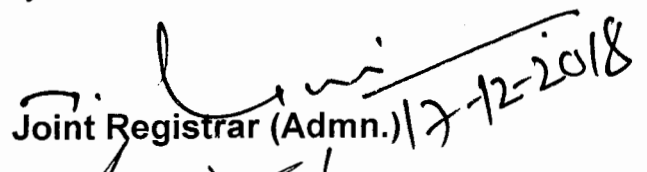
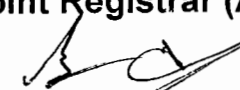
By Order


(Mohammad Yasin Beigh) 17-12-2018
Joint Registrar (Admn.)

Jammu
17/12/18

No: 47677-82/L.P Dated: 17-12-2018

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, J&K High Court, Jammu.
5. In-Charge N.I.C High Court of J&K, Jammu for uploading on the website.
6. **Mr. Gurpreet Singh, Advocate.**
.....for information and necessary action.


Joint Registrar (Admn.) 17-12-2018

Jammu
17/12/18